

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

FRIDAY, THE 08TH DAY OF MAY, 2020 / 18TH VAISAKHA, 1942

B.A. No.2650 /2020

(Crime No. 47/2020 of Perumpadappu Police station, Malappuram District)

PETITIONER:

Rafeeque. N. M,

Aged 39 years,

S/o. Muhammed,

Nallattu,

Thoditil House, Punnayur,

Akalad, Chavakkad, Thrissur,

Thrissur District

Adv. S. Rajeev,

Adv. K. K. Dheerendrakrishnan

Vs.

RESPONDENT:

State of Kerala,

Rep. by Public Prosecutor,

High Court of Kerala,

Ernakulam-682 031

(Crime No. 47/2020 of Perumpadappu

Police station, Malappuram District)

SRI. AJITH MURALI, PP

SRI. SANTHOSH PETER SR.PP

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON
08.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

P.V.KUNHIKRISHNAN, J

B.A.No.2650 of 2020

Dated this the 8th day of May, 2020

O R D E R

The learned counsel for the petitioner submitted that he wants to withdraw the bail application with liberty to move the lower court for statutory bail. Therefore, this bail application is dismissed as withdrawn.

P.V.KUNHIKRISHNAN,

JUDGE

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